

E-AUCTION SALE NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED								
CIN: U67100MH2007PLC174759								
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098								
E-Auction Sale Notice For Sale Of Immovable Secured Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Read With Proviso To Rule 8 (6) & 9(1) Of The Security Interest (Enforcement) Rules, 2002 ("Rules")								
The financial facilities of Assignor mentioned herein (hereinafter referred to as ("Assignor/Original Lender") have been assigned to Edelweiss Asset Reconstruction Company Limited acting in its capacity as trustee of various trusts mentioned clearly in column provided. Pursuant to the said assignment, EARC stepped into the shoes of the Assignor and exercises its rights as the secured creditor. That EARC, in its capacity as secured creditor, had taken possession of the below mentioned immovable secured assets under 13(4) of SARFAESI Act and Rules there under.								
Notice of 30 days is hereby given to the public in general and in particular to the Borrower and Guarantor (s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the physical possession of which has been taken by the Authorised Officer (AO) of Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis, for recovery of the amounts mentioned herein below due to EARC together with further interest and other expenses/costs thereon deducted for any money received by EARC from Borrower and Guarantor. The Reserve Price and the Earnest Money Deposit are mentioned below for each property.								
DETAILS OF SECURED ASSET PUT FOR AUCTION:								
S. No.	Loan Account No/ Name of the Selling Institution	Name of Borrower/ Co-Borrower/Guarantor	Trust name	Total Outstanding Dues in INR AS ON 12.05.2026	Reserve Price INR	Earnest Money Deposit (EMD) in INR	Date and Time of Auction	Type of Possession
1	470727817	MR. RAMANUJ ADHIKARY (BORROWER) ALONGWITH MRS. SUPRIYA ADHIKARI (CO-BORROWER)	EARC-TRUST-SC-469	Rs. 17,33,807.00 (LAN No. 470727817)	₹ 20,00,000/-	₹ 2,00,000/-	29.05.2026 at 1:00PM	Physical
Description Of Property: The Property Being A Plot Of Land Admeasuring 3 Cottah Situated At 122/118 Ray Bazar, Ward No.7,J.L.No.9 Mouza-Bali,Khatian No.264,Dag.No.1722 P.S.Chinsurah, Dist-Hooghly,Alongwith The Undivided Proportionate Share Of The Land & The Construction Existing Thereon Present & In Future(The Said Property).								
2	608664949	MR. GHOSH DEV KUMAR	EARC-TRUST-SC-469	Rs. 32,78,372.51 (LAN No. 608664949)	₹ 14,50,000/-	₹ 1,45,000/-	29.05.2026 at 1:30PM	Physical
Description Of Property: The Property Being Flat No.: 13 Admeasuring 747 Sq. Ft.Approx. On The Third Floor Of Block: Sunflower, In The Housing Project Known As "Balaji Garden", Constructed Upon Land Admeasuring 15 Cottahs 7 Chittaks 20 Sq. Ft (Approximately), Situated At Mouza: Chandernagar, J.L.No. 1, Rs Khatian No. 539, Lr Khatian No. 58, Lr Khatian No. 2757, Rs Dag No. 855, Lr Dag No. 1296, Sheet No. 9, Holding No.: 45a (Old) 48 (New), Palpara Main Road (West), Within Ward No. 8 Of Chandernagar Municipal Corporation, P.S.: Chandannagar, Dist.: Hooghly, Alongwith The Undivided Proportionate Share Of The Land And The Construction Thereon Present And In Future ("The Said Property").								
IMPORTANT INFORMATION REGARDING AUCTION PROCESS:								
1.EMD Demand Drafts (DD) shall be drawn in favor of "EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" payable at Mumbai								
2.EMD Payments made through RTGS shall be to: Name of the Account No. EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT/ Account No. : 000405158602 / Name of the Bank - ICICI BANK/ IFSC Code : IFSC ICICI0000004								
3.Last Date of Submission of EMD				Received 1 day prior to the date of auction				
4.Place for Submission of Bids				1st Floor, Edelweiss House, off CST Road, Kalina, Mumbai-400098				
5.Place of Auction (Web Site for Auction)				E-Auction (https://auction.edelweissarc.in)				
6.Contact Person with Phone No.				Customer care: 1800 266 6540				
7.Date & Time of Inspection of the Property				As per prior appointment				
For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e. https://auction.edelweissarc.in								
Date: 13-05-2026, Place: WEST BENGAL Sd/- Authorised Officer, For Edelweiss Asset Reconstruction Company Limited								
								

KOLKATA DEBTS RECOVERY TRIBUNAL - 2

Jeevan Sudha Building, 7th Floor, 42C, Jawaharlal Nehru Road, Kolkata - 700 071	
Case No. RC/245/2018	
State Bank of India Vs. M/s Ratna Textile & Ors.	
SALE NOTICE	
Pursuant to the order dated 22.04.2026 passed by the Ld. Recovery Officer, DRT-2, Kolkata, there will be sale of immovable property described as:	
"All the piece and parcel of land measuring 70 satak, Danga land lying and situated at Mouza- Jahanannagar, Touzi No. -27, Dag No.-72, J.L. No.-91, Khatian No. 39, P.S. Purbasthali, Dist. Burdwan being Deed No. 6552 for the Year 1985 in the name of Mr. Arun Kanti Debnath.	
As per the Receiver Report annexing the BL & LRO report, it is stated that 60 satak of land is physically available and also CHB has filed a valuation report mentioning the land area as 60 satak."	
By way of public auction on "AS IS WHERE IS" basis though auction and shall be subject to the final approval of the Tribunal. The intending purchasers will have to deposit an earnest money @ 10% of the reserve price of the property in the form of demand draft/pay order only in favor of the Recovery officer, DRT - 2, Kolkata or through Net banking with consultation of certificate Holder Bank. The said deposit shall be adjusted in the case of successful bidder and refund to other bidders on receipt of E-auction report. Successful bidder shall have to deposit 25% of the sale proceeds after adjustment of earnest money by the next day of sale within 4 P.M. if the next day is holiday or Sunday then on 1st working day, failing which the earnest deposit shall be forfeited.	
The purchaser shall deposit the balance 75% of sale proceeds within 15 days from the date of auction sale. The reserve price below which the property shall not be sold for Rs. 16,20,000/- (Rupees Sixteen Lakhs Twenty Thousand Only) and 1% of the reserve price will be the increment Bid amount. The other terms and conditions are same as per proclamation of sale issued by the undersigned in the instant eases as in RC/245/2018 dated 07.05.2026.	
Notice is hereby given that the said property shall be sold by way of Online Auction (e-auction) which will conducted on 18.06.2026 at 3.00 P.M. to 4 P.M. with 3 minutes unlimited extension on E-Auction platform at website- http://drt.auctiontiger.net . The prospective bidder is requiring to download sale proclamation and sale notice from http://drt.auctiontiger.net and register their name for participating in the auction on 16.06.2026 along with Earnest Money through Demand Draft/ Pay Order in favor of Recovery Officer, DRT-II, Kolkata payable at Kolkata along with their offer.	
However, the undersigned will not be responsible for any error occurred through network at the time of Auction.	
The user ID and password will be directly sent to Reistered participants Intending purchaser with further directions by the e-auction provider company, if any, for login and participating in the auction through On-line.	
The details of authorized auction service provider E-procurement Technologies Ltd. Mobile No. 9978591885, E-mail-support @auctiontiger.net , http://drt.auctiontiger.net for detailed procedure, term & conditions and any other support/ help in respect of e-auction. For inspection and other details please contact, Subhadra Barua, Chief Manager, Contact No. - 9741068989, Email Id- sbi.05171@sbi.co.in , Address - State Bank of India, SARB Kolkata at Jeevan Building (11th Floor), 1, Middleton Street, Jeevandip Building, Kolkata-700071.	
Sd/- Recovery Officer Debts Recovery Tribunal-II, KOLKATA	
Place : Kolkata Date : 07.05.2026	

MIDNAPORE MUNICIPALITY

E-TENDER NOTICE	
Ref No: WB/MAD/ULB/MID/CM/ e-NIT-25/2026-27	
E-Tenders are invited for the work of "Installation & Commissioning of DTW and Installation of UPVC water pipeline & interconnection in different places within Midnapore Municipality. Bonaified Companies/Firms/Contractors are requested to participate. Bid Submission closing date: 28.05.2026. For details visit website www.bidders.gov.in	
Sd/- Chairman Midnapore Municipality	

NAME CHANGE

I, SK SARIF, S/o Sk Abul Hayat, residing at Vill.- Durgadanga, P. O. & P. S.- Memari, Dist.- Purba Bardhaman. In some of my documents, my name and my father's name has been recorded as different names. Vide Affidavit No.- 19,877, Dated- 11/05/2026, before the Court of Executive Magistrate at Purba Bardhaman, SK SARIF, S/o Sk Abul Hayat, দেব সারিফ, সিরিফ, সিরিফ আব্দুল হায়ত and Sk Sarif, S/o Sk Abul Hayat is one and same identical person.

NOTICE

That my client Kedar Nath Jaiswal, son of Late Ram Dayal Jaiswal, residing at 8D, Challa Bagan Lane, Kolkata 700006 had lost one Original Deed of Sale registered in the office of the A.R.A. I, at Being No. 10392 for the year 2008 and also lodged a General Diary Vide No. 477 on 07.05.2026 before The Officer in Charge of Amherst Street Police Station. Any person having any claim, share, right, title, interest, concerning the matter or any objection whatsoever must notify the same to the undersigned with supporting documentary evidence within a period of 7 days from this date where after the claim if any shall be deemed to be waived and no further claim shall be entertained.

Pallavi Karmakar, Advocate Ph. no. 9007824957

S. E. RAILWAY – TENDER

On behalf of President of India, Senior Divisional Signal & Telecom. Engineer, South Eastern Railway, Adra, Pin-723 421, West Bengal invites following tender with closing date & time of tenders are 01.06.2026, 11.00 hrs. Details are available at website www.ireps.gov.in SI.No.-1. Tender Notice No.: Snt_e Tender_ADA_26_27_08, Date: 11.05.2026. Name of the work: Provision of CCTV Surveillance system at six nos. of goods sheds (viz.- Radhanagar, Bhaga, Rukni, Chaurashi, Bankura (new) & Bokaro E Cabin) in Adra division. Tender Value: ₹ 1,56,19,486.26. SI.No.-2. Tender Notice No.: Snt_e Tender_ADA_26_27_09, Date: 11.05.2026. Name of the work: S&T work in connection with Modernization and Upgradation of Bokaro Goods shed as World Class Goods Shed. Tender Value: ₹ 56,45,547.65. (PR-158)

FORM- A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF J THOMAS TRADING & INVESTMENTS PVT LTD	
1. NAME OF CORPORATE PERSON	J THOMAS TRADING & INVESTMENTS PVT LTD
2. DATE OF INCORPORATION OF CORPORATE PERSON	19/06/1950
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	MINISTRY OF CORPORATE AFFAIRS OF INDIA, REGISTRAR OF COMPANIES - WEST BENGAL
4. CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U22219WB1950PTC018897
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	REGISTERED OFFICE ADDRESS: 11, R. N. MUKHERJEE ROAD, KOLKATA, WEST BENGAL- 700001 PRINCIPAL OFFICE: NONE
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	11.05.2026
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	NAME: MANOJ PRASAD SHAW ADDRESS: 18 RABINDRA SARANI, "POODRA COURT", GATE NO. 1, 3RD FLOOR, ROOM NO. 331, KOLKATA- 700001 EMAIL ADDRESS: shawmanoj2003@gmail.com TELEPHONE NO.: 033-46031517 REGISTRATION NO.-IBB/IPA-002/ IP-N01047/2020-2021/13454
8. LAST DATE FOR SUBMISSION OF CLAIMS	10.06.2026
Notice is hereby given that J THOMAS TRADING & INVESTMENTS PVT LTD has commenced voluntary liquidation on 11.05.2026. The stakeholders of J THOMAS TRADING & INVESTMENTS PVT LTD are hereby called upon to submit a proof of their claims, on or before 10.06.2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.	
Date: 13.05.2026 Place: Kolkata	Manoj Prasad Shaw Liquidator IBB/IPA-002/IP-N01047/2020-2021/13454

POSSESSION NOTICE (for Immovable Properties)

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of undermentioned Trusts under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice. Calling upon the following borrower(s)/guarantor(s)/mortgagor(s) to repay the amount, details of which are mentioned in the table below. The borrower(s)/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower(s)/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" in the date mentioned below.

Sl. No.	Borrower Name / Co-Borrower Name	LAN No. / Trust Name / Bank Name	Demand Notice Date and Amount	Possession Date
1	Borrower: Maniruddin Sekh Co-Borrower: Nura Bibi,	Loan A/c No. 71180000017368 Arcil-2024C-004-Trust Bandhan Bank	Rs. 13,44,479/- (Rupees Thirteen Lakh Forty-Four Thousand Four Hundred Seventy-Nine Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 11.07.2025	Symbolic 07th May 2026
Description of Properties: All that piece and parcels of land measuring 03 decimal more or less, recorded in Current L.R Khatian No. 490 and 481, L.R Plot No. 219, Mouza: Uttar Umarpur, Gram Panchayet: Mahadipur, within the jurisdiction of P.S. English Bazar, Registered Office at A.D.S.R: Malda, District: Malda, State: West Bengal The said Land is butted and bounded as follows: North: Land of Gaya Bagti, South: Land of Rabul Sheikh, East: Land of Maniruddin Sheikh, West: 8 Feet Wide Road				
2	Borrower: Esraful Momin Co-Borrower: Noor Beli Khatun	Loan A/c No. 71180000015191 Arcil-2024C-004-Trust Bandhan Bank	Rs. 15,58,653.38/- (Rupees Fifteen Lakh Fifty-Eight Thousand Six Hundred Fifty-Three and Paise Thirty-Eight Only) as on 05.08.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 06/08/2025 together with incidental expenses, cost, charges etc. Notice dated: 05.08.2025	Symbolic 07th May 2026
Description of Properties: All that piece and parcels of immovable property situated at District-Malda, Sub-Registration District-Malda Sadar, P.S.-Kaliachak, Mouza-Bishnuprasad, J.L. No. 89, R.S Khatian No.123, L.R Khatian No.4103, Plot No.657, measuring 03 Decimal of land and the said Land is butted and bounded as follows: North: Feku Sk and Others, South: Chameli, East: 6 Feet Wide Pucca Rasta, West: 6 Feet Wide Pucca Rasta				
3	Borrower: Manojit Karmakar, Co-Borrower: Sasthi Karmakar	Loan A/c No. 71180000007787 Arcil-2024C-004-Trust Bandhan Bank	Rs. 4,47,593.80/- (Rupees Four Lakh Forty Seven Thousand Five Hundred Ninety Three and Paise Eighty Only) as on 30.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 31/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 31.07.2025	Symbolic 7th May 2026
Description of Properties: All that piece and parcels of land situated at District-Malda, P.S. Malda, Mouza-Rashtadaha, J.L. No. 107, L.R. Khatian No. 60 (old), 161 & 1903 (New). L.R. Plot No. 254, Nature-Bastu, Area-03.65 Decimal. The said Land is butted and bounded as follows: North: Jiten Das, South: Rasta, East: 17/1A No Plot, West: 6ft wide pathway				
4	Borrower: Abu Bakkar Co-Borrower: MD Golam Mostak and Sekh Sadek	Loan A/c No. 20007810000513 Arcil-2024C-004-Trust Bandhan Bank	Rs. 12,43,947.84/- (Rupees Eight Lakh Twelve Thousand Four Hundred Thirty-Seven and Paise Ninety-Five Only) as on 24.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 25/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 24.07.2025	Symbolic 07th May 2026
Description of Properties: All that piece and parcels of land situated at District-Malda, P.S.-Kaliachak, Mouza-Mothabari, J.L. No. 127, L.R. Khatian No. 2427(Old) & 4151(New), L.R. Plot No. 1192, Area-2.5 Decimal. The said Land is butted and bounded as follows: North: As per Deed, South: As per Deed, East: As per Deed, West: As per Deed				
5	Borrower: Md Milu Hossain Co-Borrower: Momina Khatun	Loan A/c No. 70160000001498 Arcil-2024C-004-Trust Bandhan Bank	Rs. 7,59,764.86/- (Rupees Seven Lakh Fifty-Nine Thousand Five Hundred Sixty-Four and Paise Eighty-Six Only) as on 25.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 26/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 30.07.2025	Symbolic 07th May 2026
Description of Properties: All that piece and parcels of land measuring 1.65 decimal more or less, recorded in Current L.R Khatian No. 6720, L.R Plot No. 1930, J.L. No. 127, Mouza: Mothabari, Gram Panchayet: Mothabari, within the jurisdiction of P.S. Kaliachak, Registered Office at A.D.S.R: Malda, District: Malda, State: West Bengal. The said Land is butted and bounded as follows: North: Yeasin, South: Road, East: Md Tajul Hossain, West: Amanat				
6	Borrower: Dilbar Hossain Co-Borrower: Ajmira Khatun	Loan A/c No. 71180000012187 Arcil-2024C-004-Trust Bandhan Bank	Rs. 5,89,110.54/- (Rupees Five Lakh Eighty-Nine Thousand One Hundred Ten and Paise Fifty-Four Only) as on 30.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 31/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 30.07.2025	Symbolic 07th May 2026
Description of Properties: All that piece and parcel of bastu land situated at District - Malda, P.S - Kaliachak, J.L. No. 143, Mouza- Bara Nagar, L.R Khatian No. 1108, Current L.R Khatian No. 2274 & 2275, R.S and L.R Dag No. 730, under Jalpaiguri, Gram Panchayet, measuring about 2.50 Decimal and the said property is bounded as under (as per deed): On or towards the East by: Salimuddin Momin, On or towards the West by: Salimuddin omin, On or towards the North by: Hormu Momin, On or towards the South by: 4.5 Feet Common Road				
7	Borrower: Email Hoque Co-Borrower: Anowara Bibi	Loan A/c No. 71180000009573 Arcil-2024C-004-Trust Bandhan Bank	Rs. 16,00,215.84/- (Rupees Sixteen Lakh Two Hundred Fifteen Thousand Eight Hundred Forty-Four Only) as on 10.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 11/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 10.07.2025	Symbolic 07th May 2026
Description of Properties: All that piece and parcel of bastu land situated at District - Maldah, P.S - Kaliachak, A.D.S.R - Kaliachak, J.L. No. 119, Mouza- Najipur, L.R Khatian No. 1278, Current L.R Khatian No. 4031, Plot No. 185, under Sujapur Gram Panchayet, measuring about 4 Decimal				
8	Borrower: Abdul Majid Seikh Co-Borrower: Sahana Bibi	Loan A/c No. 7119000001739 Arcil-2024C-004-Trust Bandhan Bank	Rs. 15,67,540.96/- (Rupees Fifteen Lakh Sixty-Seven Thousand Five Hundred Forty and Paise Ninety-Six Only) as on 10.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 11/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 10.07.2025	Symbolic 07th May 2026
Description of Properties: All that piece and parcels of land situated at District - Malda, P.S - English Bazar, J. L. No. 146, Mouza- Gar Mahali, Old Khatian No. 123, New L.R Khatian No. 271, Plot No. 20, Gram Panchayet-Mohitpur, measuring 5 Decimal and the said property is bounded as under: On or towards the East by: Road, On or towards the West by: Land of Mohammad Seikh, On or towards the North by: Land of Hafijul Seikh (Heka), On or towards the South by: Road				
9	Borrower: Imran Khan Co-Borrower: Latifa Bibi	Loan A/c No. 71170000011147 Arcil-2024C-004-Trust Bandhan Bank	Rs. 14,27,455.47/- (Rupees Fourteen Lakh Twenty-Seven Thousand Four Hundred Fifty-Five and Paise Forty-Seven Only) as on 14.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 15/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 14.07.2025	Syboic 08th May 2026
Description of Properties: All that piece and parcels of land situated at District - Malda, P.S - English Bazar, J. L. No. 145, Mouza- Uttarampur, Current L.R Khatian No. 500, Dag No. 220 & 221, Gram Panchayet- Mahadipur, measuring 3.0625 decimal and the said property is bounded as under (as per deed): On or towards the East by: Masjid, On or towards the West by: 10 Feet Pucca Road, On or towards the North by: Rabiul Sekh, On or towards the South by: Mohiuddin				
10	Borrower: Bikash Chandra Sarkar Co-Borrower: Madhabi Sarkar	Loan A/c No. 71190000001399 Arcil-2024C-004-Trust Bandhan Bank	Rs. 10,61,342.24/- (Rupees Ten Lakh Sixty One Thousand Three Hundred Forty Two and Paise Twenty Four Only) as on 17.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 18/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 17.07.2025	Symbolic 08th May 2026
Description of Properties: All That Piece And Parcel of Land situated at District - Malda, P.S - Ratua, S.R.O.-Malda, Mouza - Magurakhod, J.L. No. 81, L.R. Khatian No. 2703, L.R. Dag No. 1173, measuring 3 Decimal in area and the said property is bounded as under: North: Land of Panchanan Sarkar, South: Land of Sri Indra Narayan Sarkar, East: Common Road, West: Land of Sri Indra Narayan Sarkar				
11	Borrower: Md Emdadul Islam Co-Borrower: Samima Yeasmin	Loan A/c No. 71160000005428 Arcil-2024C-004-Trust Bandhan Bank	Rs. 7,08,221.78/- (Rupees Seven Lakh Eight Thousand Two Hundred Twenty-One and Paise Seventy-Eight Only) as on 25.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 26/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 30.07.2025	Symbolic 08th May 2026
Description of Properties: All that piece and parcel of bastu land situated at District - Maldah, P.S - English Bazar, J.L. No. 18, Mouza-Anandamohanpur, Current L.R Khatian No. 507, Plot No. 185, measuring about 2.5 Decimal and the said property is bounded as under: On or towards the East by: Self, On or towards the West by: Haripada Das, On or towards the North by: High Road, On or towards the South by: Shyamal Das				
12	Borrower: Beauty Das Co-Borrower: Ramkrishna Das	Loan A/c No. 71180000001998 Arcil-2024C-004-Trust Bandhan Bank	Rs. 15,76,448/- (Rupees Fifteen Lakh Seventy-Six Thousand Four Hundred Forty-Eight Only) as on 08.07.2025 along with future interest at the contractual rate on the aforesaid amount with effect from 09/07/2025 together with incidental expenses, cost, charges etc. Notice dated: 08.07.2025	Symbolic 08th May 2026
Description of Properties: All that piece and parcel of immovable property situated at District-Malda, P.S-English Bazar, J.L. No.18, Mouza-Anandamohanpur, Current L.R Khatian No. 507, Plot No. 185, measuring about 2.5 Decimal and the said property is bounded as under: On or towards the East by: Self, On or towards the West by: Haripada Das, On or towards the North by: High Road, On or towards the South by: Shyamal Das				

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the Immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the Immovable Property, without prior written consent of Arcil and any dealings with the Immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above mentioned Immovable Property.

||
||
||

